

ITEM NO.29

COURT NO.6

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31408/2014

(Arising out of impugned final judgment and order dated 23/09/2014 in WP No. 28627/2014 passed by the High Court Of Judicature At Hyderabad For The State Of Telangana And The State Of Andhra Pradesh)

BALLARPUR INDUSTRIES LTD

Petitioner(s)

VERSUS

ANDHRA PRADESH ELECTRICITY REGULATORY
COMMISSION & ORS

Respondent(s)

(with office report)

Date : 28/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Vikas Mehta, Adv.
Mr. Rajat Sehgal, Adv.
Mr. Puneeth K.G., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, no coercive action for recovering the FSA charges for the terms April 2010 to March 2012 shall be taken.

Tag with SLP(C) No. 12398 of 2014.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER